



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक ३५]

सोमवार, जुलै १०, २०२३/आषाढ १९, शके १९४५

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ५२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2023 (Mah. Ord. V of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2023 (Mah. Ord. V of 2023), published under the authority of the Governor.]

CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 10th July 2023.

MAHARASHTRA ORDINANCE No. V OF 2023.

AN ORDINANCE

further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature are not in session ;

(१)

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ;

Mah.
XXIV of
1961.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and
commencement.

1. (1) This Ordinance may be called the Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2023.

(2) It shall come into force at once.

Amendment of
section 73 of
Mah. XXIV of
1961.

2. In section 73 of the Maharashtra Co-operative Societies Act, 1960, (hereinafter referred to as “the principal Act”), in sub-section (1A), in clause (a), for the words “three months from the date of its registration”, the words “three months from the date of its registration or reconstruction, as the case may be” shall be substituted.

Mah.
XXIV of
1961.

Amendment of
section 101 of
Mah. XXIV of
1961.

3. In section 101 of the principal Act, in sub-section (1), the word “individual” shall be deleted.

STATEMENT

Section 19 of the Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961) provides for reconstruction of a society on application to the Registrar, after such proposal is approved at a special general meeting of such society. Clause (a) of sub-section (1A) of section 73 of the said Act provides for appointment of provisional committee to exercise the powers and perform the duties of the committee of newly registered society. However, there is no such similar provision in the said Act for appointment of provisional committee of reconstructed society.

Therefore, it is considered expedient to suitably amend clause (a) of sub-section (1A) of section 73 of the said Act to provide for appointment of provisional committee in case of reconstructed society.

2. Sub-section (1) of section 101 of the said Act *inter alia* empowers the District Central Co-operative Bank to recover the sums advanced by it to its individual members only. Therefore, in order to enable the District Central Co-operative Bank to recover certain sums advanced by the District Central Co-operative Bank to its society members also, it is considered expedient to amend sub-section (1) of section 101 of the said Act, suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 8th July 2023.

RAMESH BAIS,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

RAJESH KUMAR,
Additional Chief Secretary to Government.